

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF PRIME INFRAPARK PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>Prime Infrapark Private Limited</b>
2.	Date of Incorporation of Corporate debtor	23 <sup>rd</sup> Nov, 2009
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>CIN:</b> U45400DL2009PTC196317
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> B-85, 1st Floor, Defence Colony, South Delhi, New Delhi- 110024 <b>Corporate office:</b> Universal Majestic, 14 <sup>th</sup> Floor, PL Lokhande Marg, Govandi-W. Mumbai-400043
6.	Insolvency Commencement date in respect of corporate debtor	12 <sup>th</sup> Aug, 2022
7.	Estimated Date of closure of insolvency resolution process	08 <sup>th</sup> February, 2023 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Santanu Kumar Samanta IBBI/IPA-001/IP-P-02324/2020-2021/13511
9.	Address and Email of the Interim Resolution Professional as registered with the Board	C-170 Golf View Apartments, Saket South, National Capital Territory of Delhi-110017 Email:- santanukumar@yahoo.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon – 122018  Email:- cirp.prime@gmail.com
11.	Last Date of Submission of Claims	26 <sup>th</sup> August, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b)Details of authorized representatives are available at:-	(a)Web Link:- <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

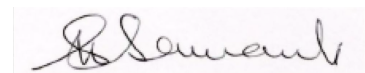
**Notice** is hereby given that the National Company Law Tribunal, Bench III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Prime Infrapark Private Limited** on 12<sup>th</sup> August, 2022.

The creditors of **Prime Infrapark Private Limited** are hereby called upon to submit their claims with proof, on or before **26<sup>th</sup> August, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA [Not Applicable].

Submission of false or misleading proof of claims shall attract penalties.



**Santanu Kumar Samanta**  
**Interim Resolution Professional**  
**For Prime Infrapark Private Limited**  
**Reg. No.: IBBI/IPA-001/IP-P-02324/2020-2021/13511**  
**AFA Valid upto 15.03.2023**

Place: Delhi

Date: 13<sup>th</sup> August, 2022

**HOMI BHABHA CENTRE FOR SCIENCE EDUCATION**  
Tata Institute of Fundamental Research

**National Olympiad Programme 2022-2023**  
in Astronomy, Biology, Chemistry, Physics, Junior Science and Mathematics

All students wishing to participate in the programme must appear in corresponding National Standard Examinations (NSEs) (for science subjects) on November 26 and 27, 2022 and in Indian Olympiad Qualifier in Mathematics (IOQM) (for Mathematics) on October 30, 2022.

Qualification in NSE/IOQM is the first step towards participation in the corresponding International Olympiads of 2023.

To enroll:  
NSEs: <https://www.iapt.org.in> (Aug 21 - Sep 14, 2022)  
IOQM: <https://www.mtai.org.in> (Aug 8 - Sep 8, 2022)

For more details: <https://olympiads.hbcse.tifr.res.in>  
<https://www.iapt.org.in> <https://www.mtai.org.in>

**GANPATI PLASTFAB LIMITED**  
CIN: L25209RJ1984PLC003152

Regd. Office: 334, Shekhawat Mansingh Block, Nemi Sagar Colony, Queens Road, Vaishali Nagar Jaipur, Rajasthan  
Administrative Office: C-58(B), Road No.2-D, Industrial Area, Bindayaka Jaipur - 302 012  
E-mail: [secretarygpi84@gmail.com](mailto:secretarygpi84@gmail.com); Website: [www.gpi.co.in](http://www.gpi.co.in); Phone: 91-141-4023650

**Extract of Un-Audited Standalone Financial Results for Quarter Ended June 30, 2022**  
(Rs. In Lakhs) Except Earning Per Share

Sl. No.	Particulars	Quarter Ended		Year Ended
		30.06.2022 (Unaudited)	30.06.2021 (Unaudited)	
1	Total Income from Operations	3331.81	2954.59	12572.69
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	20.85	58.26	87.44
3	Net Profit / (Loss) for the period, before tax (after Exceptional and/or Extraordinary Items)	20.85	58.26	87.44
4	Net Profit / (Loss) for the period (after Tax, Exceptional and/or Extraordinary Items)	22.41	33.98	76.06
5	Total Comprehensive Income for the period	0.00	0.00	(2.46)
6	Equity Share Capital	266.06	266.06	266.06
7	Reserves (excluding Revaluation Reserve)	0.00	0.00	1497.89
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.84	1.28	2.77

Notes: 1. The statement has been reviewed by Audit Committee and approved by the Board of Directors at its meeting held on August 13, 2022. The results for the quarter ended on June 30, 2022 subject to Limited Review by the Statutory Auditor of the company under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 and there are no qualifications in the Limited Review Report. 2. This statement has been prepared in accordance with the Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules issued there under and other recognized accounting practices and policies to the extent applicable 3. The figures for the corresponding previous period have been restated/regrouped wherever necessary to make them comparable.

For and on behalf of Board of Directors  
Rakshanda Jain  
Company Secretary cum Compliance Officer  
M. No: A64268  
Place : Jaipur  
Date : August 13, 2022

**FORM A PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF PRIME INFAPARK PRIVATE LIMITED**

**RELEVANT PARTICULARS**

- Name of Corporate Debtor: PRIME INFAPARK PRIVATE LIMITED
- Date of incorporation of Corporate Debtor: 23rd Nov, 2009
- Authority under which Corporate Debtor is incorporated / registered: Registrar of Companies, New Delhi Under the Companies Act, 1956
- Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: U45400DL2009PTC196317
- Address of the registered office and principal office (if any) of Corporate Debtor: Registered Office: B-85, 1st Floor, Defence Colony, South Delhi, New Delhi- 110024 Corporate Office: Universal Majestic, 14th Floor, PL Lohhande Marg, Govandi-W, Mumbai-400043
- Insolvency commencement date in respect of Corporate Debtor: 12th August, 2022
- Estimated date of closure of insolvency resolution process: 08th February, 2023 (180th day from the date of commencement of insolvency resolution process)
- Name and Registration number of the insolvency professional acting as Interim Resolution Professional: Santanu Kumar Samanta Reg. No.: IBB/PA-001/IP-P-02324/2020-2021/13511
- Address & email of the interim resolution professional, as registered with the board: C-170, Golf View Apartments, Saket, New Delhi-110017. E-mail: santanukumar@yahoo.com
- Address and e-mail to be used for correspondence with the Interim Resolution Professional: Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazadga Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email: crp\_prime@gmail.com
- Last date for submission of claims: 28th August, 2022
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: Not Applicable
- Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class): Not Applicable
- (a) Relevant forms available at (b) Details of authorized representatives are available at: (a) Web Link: <https://ibbi.gov.in/home/downloads> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against Prime Infapark Private Limited on 12th August, 2022.

The creditors of Prime Infapark Private Limited are hereby called upon to submit their claims with proof, on or before 28th August, 2022 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA [Not Applicable].

Submission of false or misleading proof of claims shall attract penalties.

Santanu Kumar Samanta  
Interim Resolution Professional for Prime Infapark Private Limited  
Date: 13.08.2022  
Place: Delhi

**KWALITY PHARMACEUTICALS LTD.**  
Regd. Office: VILLAGE NAGKALAN, MAJITHA ROAD, AMRITSAR - 143601  
CIN: L24232PB1983PLC005426; Ph.: 8558820862  
Email id: [cs@kwalitypharma.com](mailto:cs@kwalitypharma.com); Website: [www.kwalitypharma.com](http://www.kwalitypharma.com)

**Extract of Un-Audited Consolidated Financial Results For The Quarter Ended June 30, 2022**  
(Rupees in Lakhs except EPS)

Sl. No.	Particulars	Quarter Ended		Year Ended
		30.06.2022 (Unaudited)	30.06.2021 (Unaudited)	
1	Total Income from Operations	7021.86	12021.24	45618.52
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary Items)	1402.13	4571.85	16156.68
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary Items)	1402.13	4571.85	16156.68
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	1052.13	3431.85	11993.85
5	Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	1036.53	3419.73	11944.62
6	Equity Share Capital	1037.62	1037.62	1037.62
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-----	-----	16996.79
8	Earning Per Share (of Rs. 10/- each)			
	1. Basic:	9.99	32.96	115.12
	2. Diluted:	9.99	32.96	115.12

Notes: 1. Key Standalone Financial Information. (Rupees in Lakhs)

Sl. No.	Particulars	Quarter Ended		Year Ended
		30.06.2022 (Unaudited)	30.06.2021 (Unaudited)	
1	Total Income from Operations	7021.86	12019.11	45613.16
2	Net Profit for the period before tax	1404.96	4575.13	16167.49
3	Net Profit for the period after tax	1054.96	3435.13	12004.66

2. The above results were reviewed by the Audit Committee on 13th August, 2022 and approved by the Board of Directors of the Company at its meeting held on 13th August, 2022.

3. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Stock Exchange(s) and on the Company's website ([www.kwalitypharma.com](http://www.kwalitypharma.com)).

FOR AND ON BEHALF OF THE BOARD  
FOR KWALITY PHARMACEUTICALS LIMITED  
Sd/-  
Ramesh Arora  
Managing Director  
DIN: 00462656  
Place: Amritsar  
Date: 13.08.2022

**UNIVA FOODS LIMITED**  
(Formerly known as Hotel Rugby Limited)  
CIN: L55101MH1991PLC063265

REGISTERED OFFICE: 2, Ground Floor, 9, Dev Bhuvan, Gaudar Street, Chirabazar, Kalbadevi, Mumbai City-400002, Maharashtra, India  
WEBSITE: [www.hotelrugby.co.in](http://www.hotelrugby.co.in), EMAIL: [ID.rugbyhotel@rediffmail.com](mailto:ID.rugbyhotel@rediffmail.com)  
CONTACT: 022 67470380

**EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022**  
(Rs. In Lacs)

PARTICULARS	Quarter Ended			Financial year ended
	30.06.2022 (Unaudited)	31.03.2022 (Audited)	30.06.2021 (Unaudited)	
Total Revenue from operations	-	0.79	2.81	7.24
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	(7.69)	(123.88)	(11.21)	(534.34)
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(7.69)	(127.88)	(11.21)	(538.34)
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	(7.69)	(127.88)	(11.21)	(538.34)
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(7.69)	(127.88)	(11.21)	(538.34)
Paid up Equity Share Capital (Face Value Rs. 10/- each per Share)	1432.28	1432.28	1432.28	1432.28
Earnings Per Share (Face Value Rs. 10/-) (for continuing and discontinued operations)				
Basic	(0.0537)	(0.8928)	(0.0783)	(3.7587)
Diluted	(0.0537)	(0.8928)	(0.0783)	(3.7587)

Notes: 1) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's website [www.hotelrugby.co.in](http://www.hotelrugby.co.in) and on the website of BSE i.e. [www.bseindia.com](http://www.bseindia.com) and NSE i.e. [www.nseindia.com](http://www.nseindia.com)

For and on behalf of UNIVA FOODS LIMITED  
Sd/-  
SHAIK HASEENA  
MANAGING DIRECTOR  
DIN - 08141400  
Place: Hyderabad  
Date: August 13, 2022

**GNA AXLES LIMITED**  
Regd. Office : GNA House 1-C Chhoti Baradari Part - II, Garha Road, Jalandhar 144001 Punjab  
Corporate Identity Number : L29130PB1993PLC013684; Website : [www.gnagroup.com](http://www.gnagroup.com); Email: [gjain@gnagroup.com](mailto:gjain@gnagroup.com)

**EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUN 30, 2022**  
(Rs. In Lacs)

PARTICULARS	Quarter Ended			Year Ended
	30/06/2022 (Unaudited)	30/06/2021 (Unaudited)	31/03/2022 (Audited)	
Revenue from operations (Including Other Income)	37556.91	32945.94	30049.31	127102.92
Profit Before Tax	3642.69	4002.41	2452.86	12056.01
Profit After Tax	2702.76	2946.44	1811.65	8876.05
Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income)	2702.76	2946.44	1811.65	8876.05
Paid up equity share capital (Face value of INR 10 Each)	2146.54	2146.54	2146.54	2146.54
Earnings Per Share				
Basic: (INR)	12.59	13.73	8.44	41.35
Diluted: (INR)	12.59	13.73	8.44	41.35

HIGHLIGHTS OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED Jun 30, 2022

PARTICULARS	Quarter Ended			Year Ended
	30/06/2022 (Unaudited)	30/06/2021 (Unaudited)	31/03/2022 (Audited)	
Revenue from operations (Including Other Income)	37556.91	32945.94	30049.31	127102.92
Profit Before Tax	3644.51	4003.69	1813.12	12058.94
Profit After Tax	2704.58	2947.72	1813.12	8878.98
Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income)	2704.58	2947.72	1813.12	8878.98

Detailed financial results for the quarter ended Jun 30, 2022 are available on the Company's website at [www.gnagroup.com](http://www.gnagroup.com) and on the Stock Exchanges websites at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com).

For G N A Axles Limited  
Gursaran Singh  
Executive Chairman  
DIN 00805558  
Place: Mehlana  
Date: AUG.13, 2022

**SUPERIOR INDUSTRIAL ENTERPRISES LIMITED**  
CIN: L15142DL1991PLC046469

Regd. Office: 25, Bazar Lane, Bengali Market, New-Delhi-110001  
Tel. No.: 011-43585000, Fax: 0141-43585015, E-mail: [info@superiorindustrial.in](mailto:info@superiorindustrial.in), Website: [www.superiorindustrial.in](http://www.superiorindustrial.in)

**Unaudited Standalone and Consolidated Financial Results for the Quarter Ended 30th June, 2022**  
Regulation 47(1)(b) of SEBI (LODR), 2015  
(Rs. In Lacs)

Sl. No.	Particulars	Standalone			Consolidated		
		3 Months ended 30.06.2022 (Unaudited)	3 Months ended 30.06.2021 (Unaudited)	Year ended 31.03.2022 (Audited)	3 Months ended 30.06.2022 (Unaudited)	3 Months ended 30.06.2021 (Unaudited)	Year ended 31.03.2022 (Audited)
1	Total Income from Operations (Net)	416.71	232.04	1044.20	1769.47	840.62	3744.77
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	41.76	9.27	68.21	109.42	15.26	73.43
3	Net Profit/(Loss) for the period (after Exceptional and/or Extraordinary Items)	41.76	9.27	68.21	109.42	15.26	73.43
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	40.41	9.27	68.21	100.30	111.42	332.82
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after Tax) and other Comprehensive Income (after tax))	40.62	9.47	175.54	100.51	111.62	444.46
6	Equity Share Capital (face value of Rs. 10/- per share)	138.5	138.5	138.5	138.5	138.5	138.5
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	3,125.46	-	-	5541.13
8	Earnings Per Share (of Rs. 10/-each) for continuing and discontinued operations)						
	Basic:	0.29	0.07	0.46	0.51	0.79	1.45
	Diluted:	0.29	0.07	0.46	0.51	0.79	1.45

Notes: 1. The above is an extract of the detailed format of the standalone and consolidated unaudited financial results for the quarter ended on 30th June, 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of standalone and consolidated financial results is available on the Stock Exchanges' websites ([www.bseindia.com](http://www.bseindia.com)) and the Company's website ([www.superiorindustrial.in](http://www.superiorindustrial.in)).

2. The above unaudited financial results were reviewed by the Audit Committee and thereafter approved at the meeting of the Board of Directors held on 13th August, 2022.

By order of the Board of Directors For and on behalf of  
Superior Industrial Enterprises Limited  
Sd/-  
Kamal Agarwal  
Director  
DIN: 92646441  
Place: New Delhi  
Date: 13th August, 2022

**SUNSHIELD CHEMICALS LIMITED**  
Corporate Identity Number : L99999MH1986PLC04612  
Regd. Office: 1501-A, Universal Majestic, P.L. Lohhande Marg, behind RBK International School, Chembur-West, Mumbai-400 043.  
Phone No. 25550126 | E Mail: [investorservices@sunshieldchemicals.com](mailto:investorservices@sunshieldchemicals.com)  
Website: [www.sunshieldchemicals.com](http://www.sunshieldchemicals.com)

**EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE, 2022**  
(Rs. In Lakhs (Except earnings per share))

Sl. No.	Particulars	Three months ended 30/06/2022 (Unaudited)	Previous three months ended 31/03/2022 (Unaudited)	Corresponding three months ended 30/06/2021 (Unaudited)	Year ended 31/03/2022 (Audited)
		1	Total income from operations	6,287	6,725
2	Net Profit for the period/year (before tax and exceptional items)	503	448	472	2,135
3	Net Profit for the period/year (before tax after exceptional items)	503	448	472	2,135
4	Net Profit for the period/year after tax	382	279	1,632	2,747
5	Total Comprehensive Income for the period/year	383	279	1,636	2,752
6	Paid-up equity share capital (face value of Rs. 10/- each)	735	735	735	735
7	Other Equity excluding revaluation reserve (as per last audited balance sheet)	-	-	-	4,632
8	Basic & Diluted Earnings per Share (of Rs. 10/- each) (* not annualized) -in Rupees	5.2*	3.79*	22.19*	37.36

Note:-  
1 The Unaudited financial Results for the quarter ended 30 June 2022 have been reviewed and recommended by the Audit Committee and approved by the Board of Directors of the Company at their respective Meetings held on 13 August 2022. In Compliances with Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation, 2015 ("SEBI Regulations") a limited review of the above results has been carried out by statutory auditors of the Company.

2 The above is an extract of the detailed format of Quarterly/Year ended Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly/yearly ended Financial Results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and on the Company's website [www.sunshieldchemicals.com](http://www.sunshieldchemicals.com)

3 The Figures of Previous Periods have been regrouped wherever necessary.

For and on behalf of the Board of Directors  
SUNSHIELD CHEMICALS LIMITED  
Virendrasingh Baidwal  
Managing Director  
Mumbai,  
13 August 2022

**Union Bank of India**

Branch Office: Branch Office: SCF 51, Sector 11 HUDA, Panipat

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (RULE 8(1))**

Whereas, the undersigned being the authorized officer of the Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued/published notices upon the borrowers to repay the amount mentioned in the notices within 60 days from the date of receipt of the said notices.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers/Mortgagors/Guarantor in particular and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the dates mentioned against accounts.

The borrowers/Mortgagors/Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India for an amount mentioned herein below besides interest and other charges/expenses against accounts.

Name of Account	Description of Property taken in Possession	Date and Amount of Demand Notice	Date of Taking Possession
Borrower 1. M/s Vanshu Poultry Farms through Its Proprietor Mr. Satish and Mrs. Poonam, 2. Mr. Satish S/o Dharampal, 3. Mrs. Poonam W/o Vijay & Guarantor 1. Mrs. Santro W/o Suresh, 2. Mr. Subhash S/o Sube Singh	Land and Building- Residential Belonging to Mrs. Santro (Owner of the Property), Situated at Commercial Cum Residential Building, House No. 2, Bearing Property ID No. 190C24U7, Ward No. 7, Part of Khatow No. 1219,	03.04.2019 Rs. 3,27,52,721 (Rupees Three Crore Twenty Seven Lakhs Fifty Two Thousand Seven Hundred Twenty One only) as on 03.04.2019 with future interest and incidental charges. w.e.f.	09.08.2022

Moja Garhi Bohar, on Delhi Road, Opposite Baba mastnath University, insdie MC Limit, Rohtak and bounded by:- East: Property of raghbir, West: Property of SDO Redu, North: Delhi Road, South: Property of SDO Redu.

Date: 09.08.2022 Place: Rohtak Authorised Officer (UNION BANK OF INDIA)

**XTGLOBAL INFOTECH LIMITED**  
(Formerly Frontier Informatics Limited)  
Regd Office: Plot No 31P&32, 3rd Floor, Tower A, Ramky Selenium, Financial District, Nanakramguda, Hyderabad- 500 032.  
E-mail: [company.secretary@xtglobal.com](mailto:company.secretary@xtglobal.com), Tel: 040-66353456 Website: [www.xtglobal.com](http://www.xtglobal.com)

**STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2022**  
(Rs. In Lakhs)

PARTICULARS	CONSOLIDATED		STANDALONE	
	QUARTER ENDED 30.06.2022 (Un Audited)	YEAR ENDED 31.03.2022 (Audited)	QUARTER ENDED 30.06.2022 (Un Audited)	YEAR ENDED 31.03.2022 (Audited)
Total Income	5,981.36	5,718.75	21,573.85	1,688.92
Net Profit / (Loss) from Ordinary activities (before tax, Exceptional &/or extra-ordinary items)	670.25	577.39	2,132.28	325.63
Net Profit / (Loss) (before tax, After exceptional &/or extra-ordinary items)	670.25	621.35	2,176.23	325.63
Net Profit / (Loss) for the period after tax (after Extraordinary items)	633.77	595.53	2,022.02	289.15
Total Comprehensive Income for the period (Comprising Profit (Loss) and other Comprehensive Income for the period)	633.77	561.80	1,988.30	289.15
Equity Share Capital	1,329.68	1,329.68	1,329.68	1,329.68
Earning Per Share (of Rs.10/- each)				
(a) Basic	0.48	0.42	1.61	0.22
(b) Diluted	0.48	0.42	1.61	0.22

Note : The above is an extract of the detailed format of quarter and nine months ended financial results filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter and year ended financial results are available on the Stock Exchange websites [www.bseindia.com](http://www.bseindia.com) and Company's website [www.xtglobal.com](http://www.xtglobal.com).

The above is an extract of the detailed format of quarter ended financial results filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter ended financial results are available on the Stock Exchange websites [www.bseindia.com](http://www.bseindia.com) and Company's website [www.xtglobal.com](http://www.xtglobal.com).

The results have been prepared in accordance with the Indian Accounting Standards (Ind AS) prescribed under the Companies (Indian Accounting Standards) Rules, 2015 as amended by Companies (Indian Accounting Standards) Amendment Rules, 2016.

For XTGlobal Infotech Limited  
V Sreedevi  
Wholesale Director  
DIN: 02448540  
Place : Hyderabad  
Date : August 13, 2022



**MANAPPURAM HOME FINANCE LIMITED**  
FORMERLY MANAPPURAM HOME FINANCE PVT LTD  
CIN : U65923KL2010PLC039179  
Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurta Road, Andheri East, Mumbai - 400093.  
Contact No. : 022-68194000/022-66211000.

**POSSESSION NOTICE (For Immovable Property)**  
Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest") Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/ Loan account number/ Branch	Description of Secured Asset in respect of which Interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of possession
1	PARMESH APPARAO SAPPATA, Puroshattam Apparav Sappata, Kamala Apparao Sappata, Mahesh Kistayaya Dusa/ PU90PULONS00005006131/VRAR	Flat No.302 3rd Floor, Gudelli Niwas Near Markandey Temple, Padma Nagar H.No 948, Servey No 48, Hissa No.17 Village Kamatghar New Kaneri, Taluka Bhiwandi Thane-421302	15-02-2022 & Rs.1137309/-	12-08-2022

Date : 14.08.2022  
Place : MAHARASHTRA  
Sd/-, Authorised Officer  
Manappuram Home Finance Ltd

**CEINSYS TECH LIMITED**  
Reg. Office: 10/5, I.T. Park, Nagpur-440022  
Corporate Identification Number (CIN) : L72300MH1998PLC114790  
[Tel No. 91 712 6782800]  
Web: www.ceinsys.com, email: cs@ceinsys.com

**EXTRACT OF STATEMENT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022**

Particulars	STANDALONE			CONSOLIDATED		
	30.06.2022	30.06.2021	31.03.2022	30.06.2022	30.06.2021	31.03.2022
	(Quarter Ended)	(Quarter Ended)	(Year Ended)	(Quarter Ended)	(Quarter Ended)	(Year Ended)
Total Income from Operations (Net)	2,832.89	4,092.98	19,619.55	4,101.26	4,093.45	20,288.64
Net Profit / (Loss) for the period before Tax and Exceptional Items	38.03	390.47	1,113.89	415.45	390.31	1,161.68
Net Profit / (Loss) for the period before tax (after Exceptional Items)	38.03	390.47	1,113.89	595.46	390.31	1,347.76
Net Profit / (Loss) for the period after tax (after Exceptional Items)	33.55	299.73	767.00	544.11	299.58	951.91
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	27.53	298.90	742.91	610.67	298.75	924.33
Paid up Equity Share Capital (Equity Share of Rs.10/-each)	1,543.14	1,111.71	1,543.14	1,543.14	1,111.71	1,543.14
Other Equity (Including Revaluation Reserve as shown in the Balance Sheet)			14,430.89			14,743.07
Earnings Per Share (Face Value of Rs. 10/-)						
a) Basic (*Not Annualised):	0.22*	2.70*	6.55*	3.33*	2.69*	8.12*
b) Diluted (*Not Annualised):	0.22*	2.70*	6.55*	3.33*	2.69*	8.12*

**NOTES:**  
1. The above is an extract of the detailed format of statement of unaudited Standalone and Consolidated Financial Results for the quarter ended on June 30, 2022 filed with Stock Exchanges on 13th August, 2022 under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of said Financial Results are available on the Stock Exchange website at: (www.bseindia.com) and on the Company's website at: (www.ceinsys.com)  
2. These Unaudited Standalone & Consolidated Financial Results of Ceinsys Tech Limited (the "Company") for the quarter ended June 30, 2022 (the "statement") were reviewed by Audit Committee and approved by the Board of Directors at their meeting held on August 13, 2022. The Statutory auditors of the company has carried out a limited review of the above results.  
For Ceinsys Tech Limited  
Sd/-  
Dr. Abhay Kimmalkar  
Managing Director  
DIN: 01984134  
Place: Pune  
Date: August 13, 2022

**KINGS INFRA VENTURES LIMITED**  
(CIN: L05000KL1987PLC004913)

Registered office: 14B, 14th Floor, The Atria, Opp. Gurudwara Temple, Thevara, Cochin - 682 015.  
Tel: 0484 6586558, Email: info@kingsinfra.com, Web: www.kingsinfra.com

**STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED JUNE 30, 2022**

Sl. No	Particulars	Quarter Ended		Year Ended	
		30.06.2022	31.03.2022	30.06.2021	31.03.2022
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total Income from Operations (net)	1124.37	1237.06	1035.45	4112.44
2	Net Profit for the period (before tax, Exceptional and/or Extraordinary Items)	134.42	106.40	81.50	403.23
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary Items)	134.42	106.40	81.50	403.23
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	99.29	77.63	58.48	295.96
5	Total Comprehensive Income for the Period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	99.29	77.63	58.48	295.96
6	Equity Share Capital	2351.23	2351.23	2351.23	2351.23
7	Reserves (excluding Revaluation Reserve)	—	—	—	666.92
8	Net Worth	—	—	—	3018.15
9	Paid up Debt Capital / Outstanding Debt	—	—	—	909.22
10	Outstanding Redeemable Preference Shares	—	—	—	—
11	Debt Equity Ratio	—	—	—	0.77
12	Earnings Per Share (of Face Value of 10/- each) (for continuing and discontinued operations)				
	Basic:	0.42**	0.33**	0.25**	1.26**
	Diluted:	0.42**	0.33**	0.25**	1.26**
13	Capital Redemption Reserve	—	—	—	—
14	Debt Redemption Reserve	—	—	—	—
15	Debt Service Coverage Ratio	—	—	—	0.48
16	Interest Service Coverage Ratio	—	—	—	3.08

**STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022**

Sl. No	Particulars	Quarter Ended
		30.06.2022
		(Unaudited)
1	Total Income from Operations (net)	1124.37
2	Net Profit for the period (before tax, Exceptional and/or Extraordinary Items)	134.28
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary Items)	134.28
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	99.15
5	Total Comprehensive Income for the Period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	99.15
6	Equity Share Capital	2351.23
7	Reserves (excluding Revaluation Reserve)	—
8	Net Worth	—
9	Paid up Debt Capital / Outstanding Debt	—
10	Outstanding Redeemable Preference Shares	—
11	Debt Equity Ratio	—
12	Earnings Per Share (of Face Value of 10/- each) (for continuing and discontinued operations)	
	Basic:	0.42**
	Diluted:	0.42**
13	Capital Redemption Reserve	—
14	Debt Redemption Reserve	—
15	Debt Service Coverage Ratio	—
16	Interest Service Coverage Ratio	—

**NOTES:**  
1. The above Unaudited Financial Results for the quarter and year ended June 30, 2022 were reviewed by the Audit Committee and thereupon approved and taken on record by the Board of Directors at its meeting held on 13th August, 2022. The Statutory Auditors have carried out a Limited Review of the above financial results.  
2. The above is an extract of detailed format of Unaudited standalone financial results for the quarter and year ended June 30, 2022 filed with BSE LTD. under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Unaudited Financial Results along with segment based information for the quarter and year ended June 30, 2022 is available on the Stock Exchange website at (www.bseindia.com) as well as on the Company's Website at (www.kingsinfra.com).  
By order of Board of Directors  
For Kings Infra Ventures Limited  
Balagopal Veliyath (Sd/-)  
Executive Director  
DIN: 05254460  
Place: Kochi  
Date: 13.08.2022  
www.financialpress.com

**ABC GAS (International) Limited**  
CIN NO.: L27100MH1980PLC022118  
1, Mahesh Villa, Worli, Mumbai - 400018. | Tel : 24938697/24935508  
Fax : 00-91-22-24937758 | Email ID : swati@abogas.co.in; Web : www.abogas.co.in

**STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2022**

Particulars	Quarter Ended		Year Ended	
	30.06.2022	31.03.2022	30.06.2021	31.03.2022
	(Unaudited)	(Audited)	(Unaudited)	(Audited)
1 Total income from operations (Net)	12.04	10.07	99.34	188.52
2 Net profit / (Loss) from ordinary activities after tax	(3.53)	45.85	(12.14)	25.12
3 Net Profit / (Loss) for the period after tax (after Extraordinary Items)	(3.53)	45.85	(12.14)	25.12
4 Equity Share Capital	198.00	198.00	198.00	198.00
5 Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous Year)	-	-	-	(31.87)
6 Earning per Share (before extraordinary items) of Rs.10/- each, not annualised)	(0.18)	2.32	(0.61)	1.27
Basic:	(0.18)	2.32	(0.61)	1.27
Diluted:	(0.18)	2.32	(0.61)	1.27
7 Earning per Share (after extraordinary items) of Rs.10/- each, not annualised)	(0.18)	2.32	(0.61)	1.27
Basic:	(0.18)	2.32	(0.61)	1.27
Diluted:	(0.18)	2.32	(0.61)	1.27

**NOTES:** The above is an extract of the detailed format of Quarter Ended Financial Results filed with the stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation 2015. The full formats of the Quarterly Ended Financial Results are available on the Stock Exchange websites :-www.bseindia.com and on the Company's website www.abogasinternational.com.  
For on behalf of the Board of Directors.  
of ABC Gas ( International ) Ltd.  
Sd/-  
Rohith Shorewala  
Director (DIN-01650221)  
Place: Mumbai  
Date: 14.08.2022

**BERAR FINANCE LIMITED**  
Partnership for Prosperity  
Corporate Identity Number (CIN):U65929MH1990PLC057829  
Registered Office: Avinisha Tower, Mehadia Chowk, Dhantoli, Nagpur - 440012, Tel No. 0712-6663999,  
Website: www.berarfinance.com; E-mail: investor.relations@berarfinance.com

**Extract of Financial Results for the quarter ended June 30, 2022**  
[Regulation 52(B), read with Regulation 52(4) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (LODR Regulations)]

Sr.	PARTICULARS	Quarter ended	Quarter ended	Year ended
		June 30, 2022	June 30, 2021	March 31, 2022
		UNAUDITED	UNAUDITED	AUDITED
1	Total Income from Operations	4736.94	NA	17550.31
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items #)	495.16	NA	2237.41
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items #)	495.16	NA	2237.41
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items#)	368.81	NA	1741.98
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	365.71	NA	1649.84
6	Paid-up Equity Share Capital	1233.68	NA	1233.68
7	Reserves (excluding Revaluation Reserve)	10932.49	NA	10556.58
8	Securities Premium Account	14123.94	NA	14123.94
9	Net worth	26290.12	NA	25914.19
10	Paid up Debt Capital/ Outstanding Debt	72237.07	NA	75768.75
11	Outstanding Redeemable Preference Shares	NA	NA	NA
12	Debt Equity Ratio	2.75	NA	2.92
13	Earnings Per Share (of Rs.10/- each)			
	a) Basic	2.99	NA	17.28
	b) Diluted	2.99	NA	17.18
14	Capital Redemption Reserve	NA	NA	NA
15	Debt Redemption Reserve	NA	NA	NA
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

**# Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules.**  
**Notes:**  
a) The above Results have been reviewed by the Audit Committee and subsequently approved by the Board of Directors at their respective meetings held on August 12, 2022.  
b) The above is an extract of the detailed format of financial results filed with the BSE Limited ("Stock Exchange") under Regulation 52 of the LODR Regulations. The full format of the Financial results are available on the websites of the Stock Exchange i.e www.bseindia.com and on the website of the Company i.e www.berarfinance.com  
c) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Stock Exchange and can be accessed on www.bseindia.com. and on the website of the Company i.e www.berarfinance.com  
d) This Extract of Financial Results has been prepared in accordance with the requirement of Regulation 52 of the LODR Regulations read with Operational Circular bearing reference no. SEBI/HO/DDHS/DDHS\_Div1/P/CIR/2022/0000001003 dated July 29, 2022 ("Circular")  
e) The Company has availed relaxation provided by SEBI vide its Circular and not shown the column for the corresponding quarter ended June 30, 2021 in the Financial Results.  
For Berar Finance Limited  
Sd/-  
Sandeep Jawanjali  
Managing Director  
DIN: 01490054  
Place: Nagpur  
Date: August 12, 2022

**THINKINK PICTUREZ LIMITED**  
(Formerly Think Ink Studio Limited)  
Regd Off.: (Bunglow No. 8/71, Mhada, S V P Nagar, 4 Bunglow Mhada, Andheri (West), Mumbai - 400 053  
CIN: L22300MH2008PLC181234, E-mail: kija@thinkinkpicturez.com

**EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2022**

Sr No	PARTICULARS	Rs. in lakhs		
		Quarter Ended	Year Ended	Year Ended
		30/06/22	30/06/21	31/03/22
1.	Total Income from Operations	160.53	38.96	1040.83
2.	Net Profit for the period before tax and exceptional items	81.70	(10.60)	406.19
3.	Net Profit for the period before tax and after exceptional items	81.70	(10.60)	406.19
4.	Net Profit for the period after tax	81.70	(10.60)	303.36
5.	Total Comprehensive Income for the period (Net of Tax)	81.70	(10.60)	303.36
6.	Paid up equity Share Capital	1481.40	1481.40	1481.40
7.	Earnings per Share (Basic & Diluted) (not annualised)	0.28	(0.04)	1.02

**NOTES:**  
1. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.  
2. The above is an extract of the detailed format of the Standalone Financial Results for the quarter ended 30 June, 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of standalone results of the Company for the quarter ended 30 June, 2022 are available on the Stock Exchange website (www.bseindia.com) and on the Companies website www.thinkinkpicturez.com  
3. The above results were approved by the Board of Directors at their respective meeting held on 13th August, 2022.  
For and on behalf of the Board of Directors  
Sd/-  
Vimal Kumar Lahoti  
Managing Director  
DIN: 0089497  
Place : Mumbai  
Date : 13.08.2022

**FORM A PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF PRIME INFRA PARK PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	PRIME INFRA PARK PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	23rd Nov, 2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi under the Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2009PTC196317
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: B-85, 1st Floor, Defence Colony, South Delhi, New Delhi- 110024 Corporate Office: Tower A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-120183 Email: crp.prime@gmail.com
6. Insolvency commencement date in respect of Corporate Debtor	12th August, 2022
7. Estimated date of closure of insolvency resolution process	08th February, 2023 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional assigned as Interim Resolution Professional	Santanu Kumar Samanta Reg. No.: IBB/PA-001/IP-P-02324/2020-2021/13511
9. Address & email of the interim resolution professional, as registered with the board	C-170, Golf View Apartments, Saket, New Delhi-110017. E-mail: santanukumar@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-120183 Email: crp.prime@gmail.com
11. Last date for submission of claims	26th August, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against Prime Infrapark Private Limited on 12th August, 2022.  
The creditors of Prime Infrapark Private Limited are hereby called upon to submit their claims with proof, on or before 26th August, 2022 to the Interim Resolution Professional at the correspondence address mentioned against entry No.10 only.  
The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.  
A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA [Not Applicable].  
Submission of false or misleading proof of claims shall attract penalties.  
Santanu Kumar Samanta  
Interim Resolution Professional for Prime Infrapark Private Limited  
Date: 13.08.2022  
Place: Delhi  
Reg. No.: IBB/PA-001/IP-P-02324/2020-2021/13511  
AFA Valid upto: 15.03.2023

**PARTAP INDUSTRIES LIMITED**  
Regd. Office : Vill Beopror, G.T. Road, Near Shambhu Barrier, Distt. Patiala, Punjab 140417 INDIA.  
CIN : L15142PB1988PLC008614, Email : partaplisting2017@gmail.com

**EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED JUNE 30, 2022**

Sl. No.	PARTICULARS	(INR in Lacs except per share data)				
		STANDALONE		CONSOLIDATED		
		For the Quarter Ended	For the Year Ended	For the Quarter Ended	For the Year Ended	For the Year Ended
1	Total Income from operations	13326.08	13008.88	7580.04	42714.25	30202.53
2	Profit/(loss) before Tax After Exceptional & extraordinary items	1,808.87	1,156.46	632.37	4,433.07	1,800.84
3	Total Comprehensive Income for the period	1,548.87	61.28	632.37	3,337.89	1,253.60
4	Paid-up Equity Share Capital (32,02,350 Equity Shares of INR 10/- each)	32.02	32.02	32.02	32.02	32.02
5	Earnings per equity (for Continuing operation) & Discontinued Operation					
	(1) Basic	48.37	1.91	19.75	104.23	39.15
	(2) Diluted	48.37	1.91	19.75	104.23	39.15

